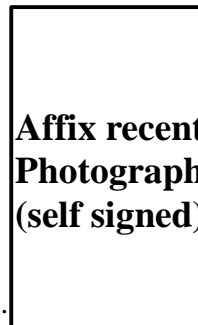


**Annexure-1**

**APPLICATION FOR APPOINTMENT AS ADVOCATE UNDER HIGH COURT**

**LEGAL SERVICE COMMITTEE (HCLSC)**

1. Name of the applicant :-.....
2. Name of Father/Husband:-.....
3. Date of Birth :-.....
4. Address :-.....  
.....
5. Contact no.:- .(Mandatory).....
6. Email id:-.....  
(Mandatory)
7. Enrolment No. & date of enrolment:-.....  
(Enclose a self-attested photocopy of the Document)
8. Membership No. of Uttarakhand High Court Bar Association:-.....  
(Enclose a self-attested photocopy of the Document)
9. Past Experiences:-.....
10. Preference of Case type/specialisation:-.....  
(Civil, Criminal, Revenue, Consumer, Service)
  11. Have you ever been delisted or debarred by the Court, if so, details thereof :-.....
  12. Do you want to provide legal aid/legal advice/legal service without charging any fee/honoraium:-.....
13. Were you in the Panel of legal aid:-.....  
(List of cases disposed to be attached)
14. Practicing at (kindly tick) :
  - A) Central/State Administrative Tribunal,
  - B) Board of Revenue
  - C) or any other statutory body(Specify)
15. Any other information is relevant for your candidature:-.....



I hereby declare that the information furnished is true and correct and that nothing is false and nothing material has been concealed.

Date:

Signature of the Applicant

**Certificate**

I..... President/Secretary, High Court Bar Association,  
Nainital verify that the applicant is a member of the abovementioned Bar Association.

President/Secretary

**OR**

I..... Chairman/Authorised person, verify that the  
applicant is a practising lawyer.

Chairman/Authorised person

**\*Note :** Those applicants who will be applying for rendering Legal Aid services at the tribunal/board/any other statutory body besides District Court at District Nainital & Dehradun will have to submit an experience certificate from the concerned tribunal/board/any other statutory body.

**HIGH COURT LEGAL SERVICES COMMITTEE**  
**HIGH COURT OF UTTARAKHAND**

**NOTICE**

Applications are invited from the practicing advocates for appointment as Panel Lawyer under High Court Legal Services Committee (HCLSC), for rendering their services at High Court/tribunal/board/any other statutory body, in the prescribed proforma. The last date of the receipt of applications is 17.03.2020.

**Eligibility/Terms for an appointment:**

1. A regular practicing Advocate of High Court of Uttarakhand/tribunal/board/any other statutory body, having a minimum three years of experience as an Advocate registered under the Uttarakhand Bar Council.
2. Fee/Honorarium shall be paid as per the existing Rules of State Legal Services Authority (SLSA).
3. On being nominated, Advocates are required to provide full-time legal service to High Court Legal Services Authority (HCLSC) as and when required.
4. The nomination/appointment can be terminated at any time, as per the discretion of Hon'ble the Chairman High Court Legal Services Committee (HCLSC).
5. The nominated Advocate shall not receive/demand fee/remuneration, in cash or kind, from the aided person or any other person on his behalf.
6. An Advocate may be requested to provide legal aid, legal advice or legal service without charging/demanding any fee/honorarium.

Application forms duly filled-in must be submitted in the office of the Secretary, High Court Legal Services Committee (HCLSC) (in Administrative- B Section) on or before 17.03.2020 up to 4:00 P.M.

Soft copy of the application form duly filled-in may also be sent through e-mail at **hclsc-hc@uk.gov.in** before the prescribed time.

No applications shall be entertained thereafter.

Incomplete forms shall not be accepted.

For any kind of query kindly contact - 05942-232239

By order of Hon'ble the Chairman, HCLSC

Sd/-  
Secretary, HCLSC

No. UHC/Admin.B/IV-20/2010

Dated 2020.

**Copy to:**

1. Advocate General, High Court of Uttarakhand, Nainital.
2. District Judge, Nainital, and Dehradun.
3. Secretary, DLSA, Nainital, and Dehradun.
4. The President/Secretary, High Court Bar Association, Nainital.
5. Notice Boards of the High Court & notice boards of Bar Association.
6. Deputy Registrar (Listing) for publishing the same in the Cause List of High Court.
7. Computer section for uploading in the website.
8. SLSA for uploading in the website.
9. Guard File.